

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH: 'C' NEW DELHI**

**BEFORE SHRI G. S. PANNU, PRESIDENT  
AND  
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

**I.T.A. No. 4984/DEL/2018 (A.Y 2011-12)**

**(THROUGH VIDEO CONFERENCING)**

<p>Gurpreet Singh Dhillon C/o. Mr. Yuvraj Narain, The Valley, 20- Regency Farms, Asola, New Delhi AFQPD5302R <b>(APPELLANT)</b></p>	Vs	<p>ACIT Circle-32(1) New Delhi  <b>(RESPONDENT)</b></p>
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<b>Appellant by</b>	<b>None</b>
<b>Respondent by</b>	<b>Ms. Anima Barnwal, Sr. DR</b>

<b>Date of Hearing</b>	<b>20.09.2021</b>
<b>Date of Pronouncement</b>	<b>20.09.2021</b>

**ORDER**

**PER SUCHITRA KAMBLE, JM**

This appeal is filed by the assessee against order dated 01/05/2018 passed by CIT(A)-18, New Delhi for assessment year 2011-12.

2. Before us, the Ld. AR vide letter dated 02.09.2021 has submitted that the assessee has opted for "Vivad se Vishwas Scheme" (VSV) Act, 2020 on 19.05.2020, and the appeal has been settled under the scheme after issuance of Form No. 5 dated 05/01/2021 in full and final settlement of outstanding demand.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee as withdrawn. The appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed.

**Order pronounced in the open court in presence of Ld. DR on this 20<sup>th</sup> day of September, 2021.**

**Sd/-  
(G. S. PANNU)  
PRESIDENT**

**Sd/-  
(SUCHITRA KAMBLE)  
JUDICIAL MEMBER**

Dated: 20/09/2021

*R. Naheed \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI